

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RED APRICOT SOFTWARE PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	Red Apricot Software Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	26/04/2021
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Hyderabad
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900TG2021FTC150941
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Plot No.1183-(Old Plot No.23), NSC Colony, H.No.8-3-430/1/23, Second Floor, YR Guda, Hyderabad, Telangana - 500073
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29.12.2025
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	- Jagdish Singh Nain, - C/o AVM Resolution Professionals LLP, 8/28, (3rd Floor), W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi 110005. - vlp.redapricot@gmail.com - 011 41486026/27, Mob. 9873088243 - IBBI/IPA-003/IP-N00187/2018-2019/12415
8	LAST DATE FOR SUBMISSION OF CLAIMS	28.01.2026

Notice is hereby given that the **Red Apricot Software Private Limited** has commenced voluntary liquidation on **29.12.2025**.

The stakeholders of **Red Apricot Software Private Limited** are hereby called upon to submit a proof of their claims, on or before **28.01.2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: **Jagdish Singh Nain**

Date: **31.12.2025**

Place: **New Delhi**

PUBLIC NOTICE

This is information to the general public that "Meera Integrated Township project" at Sy. Nos. 187, 188, 189, 190, 191, 192, 194, 195, 196, 197, 198, 199, 200, 201, 202, 204, 205, 206, 207, 208, 209, 211, 213, 214, 215, 216, 217, 218, 219, 258, 259, 267, 268, 269, 271, 272, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 301, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 315, 316, 318, 319, 320, 321, 322, 323, 339 of Damarlapati Village, Shabad Mandal, at survey Nos. 63, 64, 65, 67, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 112 of Peddavedu Village, Shabad Mandal, at Survey Nos. 84, 85, 86, 867, 868, 869, 871, 872, 876, 878, 112/138, 112/142, 112/143, 112/144 of Chegur Village, Nandigama Mandal, Rangareddy District, Telangana State, being developed by M/s. Meera Shantivanam Private Limited, 8(b) Townships/Area Development Projects/Rehabilitation Centers has been accorded Environmental Clearance by State level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B3813TG5482224N dated 07-03-2025. Copy of the said Environment Clearance is available with Telangana State Pollution Control Board.

Sd/-
M/s. Meera Shantivanam Private Limited

S. E. RAILWAY – TENDER

For and on behalf of President of India, the Chief Engineer (con)/IIRG S. E. Railway, Gaden Reach invites e-tender for the following works. Following tender has been uploaded on website www.irops.gov.in. The tender will be closed at 12:00 hrs. on due date : e-Tender Notice No. : 4562-GRC-CE-C-118-2025: Brief Description of Works : Composite work for Extension of covered ROH shed and Sick line shed and construction of new service building with renovation of power supply arrangements including provision and commissioning of all Civil, Electrical, Mechanical, Telecom works for ROH shed Adityapur (Jharkhand) South Eastern Railway under Jurisdiction of Dy. CE(Con)/Tatanagar.

Appraisal Cost: ₹ 25.16 Crore; Bid Security: ₹ 14,08,000.00; Completion period: 24 months; Closing Date: 22.01.2026. Interested tenderers may visit website www.irops.gov.in for full details/description/specification of the tenders and submit their bids online. In no case manual tenders for these items will be accepted. NB: "Prospective Bidders may regularly visit www.irops.gov.in to participate in all other tenders." (PR-1017)

PUBLIC NOTICE

This is information to the general public that "Asian Institute of Gastroenterology Hospitals (Expansion-II) project" at Sy. Nos. 136/P and 27, Gachibowli, Serilingampally Mandal, Rangareddy District, Telangana State being developed by M/s. Asian Institute of Gastroenterology Private Limited., 8(b) Townships/Area Development Projects/Rehabilitation Centers has been accorded Environmental Clearance by State level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B3813TG5320666N dated 22-07-2024. Copy of the said Environment Clearance is available with Telangana State Pollution Control Board.

Sd/- M/s. Asian Institute of Gastroenterology Private Limited

NOTICE

Notice is hereby given that the Certificate for 32 bearing equity share certificate no. 125194 and Distinctive Nos. 35605669 to 35605700 under the folio no.74057250 of UltraTech Cement Limited standing in the names of Lailan Bhandari (Deceased) and Mahendra Prasad (Jr. Holder) have been lost or mislaid and the undersigned have applied to the Company to issue duplicate Certificates for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, Kfin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad -500032 within one month from the date else the company will proceed to issue duplicate Certificate.

Name of holder and applicant :
Date : 27.12.2025 Mahendra Prasad
Place : Kolkata

PUBLIC NOTICE

Under the instructions of my client i.e. the Divisional Manager, Canara Bank, Hyderabad South, Regional Office, at Abids, Hyderabad, I am issuing this public notice, informing and cautioning the general public at large, regarding missing original Regd. Sale Deed Doc.No.1984/2012, under the housing loan, vide A/c. No. 0606819002754, relating to schedule detailed property, belonging to Sri G.V.N. Satyanarayana Murthy, S/o. Sri G.Madhusudhana Rao, as security by way of deposit of title deeds, vide Regd. MODDT Doc. No.2083/2012, dt.16.11.2012, registered with SRO, S.R. Nagar, under the charge covered by Regd. Sale Deed document No.1984/2012 dt.01.11.2012, with SRO, S.R. Nagar, loan was recorded to the tune of Rs.20.00 lakhs, sanctioned on 01.11.2012 and it was closed on 07.04.2025, the original document No.1984/2012, was lost despite diligent searches, made by the bank officials and which was detected as lost, as per internal audit done. Thereafter, police complaint was given by my client and FIR was issued. In this context I hereby caution the general public not to entertain / proceed with the schedule detailed property, based on the original documents which are misplaced, covered by Regd. Sale Deed Doc. No.1984/2012, for which certified copy is obtained and is being delivered to Sri G.V.N. Satyanarayana Murthy S/o. Sri G. Madhusudhana Rao, treating it has original, apart from the link document covering same extent of property, Doc. No.379/2005, dt.14.2.2005, with SRO, S.R. Nagar.

SCHEDULE DETAILED PROPERTY
Flat No.301, on 3rd floor, bearing municipal No.6-3-668/17/301, of CLASSIC Enclave, admeasuring 925 sq.ft., including common area and balconies areas, together with undivided share of land admeasuring 36 Sq.Yds., in the premises bearing Municipal No.6-3-668/17, at Somajiguda, Hyderabad, and bounded by: North: Corridor, South: Open to Sky; East: Flat No.302, West: Open to Sky.

It is further informed to the SRO, Sanjeeva Reddy Nagar, at Hyderabad, Telangana State, not to entertain any transaction against schedule detailed property as stated above, under above said documents, covering same extent, with any parties / prospective purchasers, in any manner and the same can be treated as void transaction by my client bank, which is having mortgage rights, against the schedule property, which are subsisting till the closure of the loan, on 07.04.2025, and to be delivered to the above said mortgagor, if general public at large, having any objections, of title over the above said schedule property including possession of original documents above said, they may approach the undersigned or Canara Bank, rep. by its Divisional Manager, Hyderabad South, Regional Office, at Abids, Hyderabad, which supporting evidence and proof of documents, within 10 days, otherwise my client will deem that original documents are lost irrevocably and as per procedure, the said documents, as the loan is closed will be delivered in Certified Copies in due discharge of mortgage, as per procedure and no claims will be entertained thereafter, by anyone, in respect of the above said property, while transferring free hold rights to the above said person, by my client.

Sd/- A.V.S.S. PRASAD, Advocate
Flat No.103, Jagannadh Residency,
Vidyanagar, St.No.6, Hyderabad-044. Cell No.9849038467

PUBLIC NOTICE

This is information to the general public that "Asian Institute of Gastroenterology Hospitals (Expansion-II) project" at Sy. Nos. 136/P, 136/S and 136/P, Gachibowli, Serilingampally Mandal, Rangareddy District, Telangana State being developed by M/s. Asian Institute of Gastroenterology Private Limited., 8(b) Townships/Area Development Projects has been accorded Environmental Clearance by State level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B039TG121626 dated 21-07-2023. Copy of the said Environment Clearance is available with Telangana State Pollution Control Board.

Sd/-
M/s. Asian Institute of Gastroenterology Private Limited

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RED APRICOT SOFTWARE PRIVATE LIMITED

1. Name of Corporate Person	RED APRICOT SOFTWARE PRIVATE LIMITED
2. Date of incorporation of Corporate Person	26/04/2021
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Hyderabad
4. Corporate identity number / limited liability identity number of Corporate Person	U72900TG2021FTC150941
5. Address of the registered office and Principal office (if any) of Corporate Person	Plot No.1183-(Old Plot No.23), NSC Colony, H.No. 8-3-430/1/23, Second Floor, YR Guda, Hyderabad, Telangana - 500073
6. Liquidation commencement date of Corporate Person	29.12.2025
7. Name, address, email address, telephone number and the registration number of the Liquidator	Jadgish Singh Nain Add: C/o A/M Resolution Professionals LLP, 8/28, (3rd Floor), W.E.A., Abul Aziz Road, Karim Bagh, New Delhi -110005 Email id: vlp.redapricot@gmail.com Ph: 011 448602627, Mob: 9873088243 Regn. No.: IBB/I/PA-003/IP-N00187/2018-2019/12415
8. Last date for submission of claims	28.01.2026

Notice is hereby given that the Red Apricot Software Private Limited has commenced voluntary liquidation on 29.12.2025. The stakeholders of Red Apricot Software Private Limited are hereby called upon to submit a proof of their claims, on or before 28.01.2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Sd/-
Jadgish Singh Nain
Liquidator, Red Apricot Software Private Limited
Date: 31.12.2025
Place: New Delhi
Regn. No.: IBB/I/PA-003/IP-N00187/2018-2019/12415

ADITYA BIRLA CAPITAL

JADCHERLA BRANCH (34241)
#11-88 TO 92, Netaji Road, Badepally, Jadcherla, Mahabub Nagar, Telangana - 509301. IFSC / RTGS / NEFT Code CNRB0013421
Email Id:cb13421@canarabank.com

To the Borrower/Guarantor/Mortgagor: 1) M/S Sri Manikanta Traders, Prop. Pendyala Sairam, 20 58 Bobby Street, Jadcherla, Mahabub Nagar- 509301. 2) Sri. Pendyala Sairam, S/o. P. Narasimha Swamy, Hno 8 16 Hanuman Colony, Kaverammappa Jadcherla, Mahabubnagar- 509301. 3) Sri.Pendyala Sairam, S/o. P. Narasimha Swamy, 11-97, 16 Hanuman Colony, Kaverammappa Jadcherla, Mahabubnagar- 509301. (Borrower(s)). 4) Sri.Burgu Sudhakar, S/o. Venkataiah Boorgu, 11 163 Br Compound, Badepally, Jadcherla, Mahabub Nagar- 509301. 5) Sri.Rachuri Krishnaiah, S/o. R. Kumara Swamy, H No 1 219 A Taluka Club Road, Badepally, Mahabubnagar- 509301 (Guarantor(s)).

Subject: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Jadcherla Branch, (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor has issued the Demand Notices, under Section 13(2) of the Act, on 07.10.2025 (date of Demand Notice), to the borrower/guarantor/mortgagor (1) Borrower: M/S Sri Manikanta Traders Prop. Pendyala Sairam, 20 58 Bobby Street, Jadcherla, Mahabub Nagar- 509301, (2) Borrower: Sri. Pendyala Sairam S/o. P. Narasimha Swamy, H.no. 8 16 Hanuman Colony, Kaverammappa Jadcherla, Mahabubnagar-509301, (3) Borrower: Sri. Pendyala Sairam S/o. P. Narasimha Swamy, 11-97, 16 Hanuman Colony, Kaverammappa Jadcherla, Mahabubnagar- 509301 (4) Guarantor: Sri.Burgu Sudhakar, S/o. Venkataiah Boorgu, 11 163 Br Compound, Badepally, Jadcherla, Mahabub Nagar- 509301, (5) Guarantor: Sri.Rachuri Krishnaiah, S/o. R. Kumara Swamy, H.No. 1 219 A Taluka Club Road, Badepally, Mahabubnagar- 509301 intending to pay an amount of Rs.17,32,482.2/- (Rupees Seventeen Lakhs Thirty Two Thousand Four Hundred Eighty Two Rupees and paise Two only) and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the undersigned under Section 13(4) of the Act had taken symbolic / Physical possession of the secured assets described in the Possession Notice dated 23.12.2025. Further, the said symbolic / Physical possession notice was duly published in Mana Telangana (Telugu) and Financial Express (English) newspapers on 27.12.2025. To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of Rs.17,32,482.2/- (Rupees Seventeen Lakhs Thirty Two Thousand Four Hundred Eighty Two Rupees and paise Two only) as on 30.09.2025, plus subsequent interest, costs and expenses in full. If you fail to do so, the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i) By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii) By inviting tenders from the public; or iii) By holding public auction including through e-auction mode; or iv) By private treaty. As per Section 13(8) of the Act, you are entitled to redeem the secured assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished. This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law or force.

Date: 31.12.2025
Place: Jadcherla
Authorized Officer
CANARA BANK

POSSESSION NOTICE For immovable property as per Rule 8(1) and Appendix-IV

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number(s)	Name of Borrower/Co-borrower /Guarantor(s)/Legal Heirs	Date of Demand Notice	Amount as on date in Demand Notice	Date of Possession	Description of the Properties mortgaged
HOU/RV/L/1224/15/20461	Tirukolluri Krishna (Borrower) & Tirukolluri Lakshmi (Co-Borrower)	13.06.2025	Rs. 24,99,337.82 (Rupees Twenty Four Lakhs Ninety Nine Thousand Three Hundred Thirty Seven And Eighty Two Paise Only)	27.12.2025	All That Part And Parcel Of Near Dornu 1415A, Bhimavaram Road, Ranga Colony, Sattenapalli, Palnadu District, Andhra Pradesh, 522403, India

Dated: 31.12.2025 | Place: Palnadu | Sd/- Authorized Officer, PNB Housing Finance Limited

YES BANK LIMITED, Registered Office : Yes Bank Ltd., Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai -400055.

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

The undersigned being the Authorized Officer of YES Bank Ltd. under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notices calling upon the respective borrowers mentioned hereunder to repay the amounts mentioned in the respective notices U/s.13(2) of the said Act within a period of 60 days.

The respective borrowers having failed to repay the said amounts, notice is hereby given to the borrowers and public in general that the undersigned has taken Possession of the properties described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 9 of the said Rules.

The respective borrowers in particular and public in general are hereby cautioned not to deal with the said properties and any dealing with these properties will be subject to the charge of the YES Bank Ltd. for the respective amount mentioned herein below along with interest thereon at contracted rate.

1 Name of Borrower : Anisetty Ajay Kumar (Borrower), Kasarapu Surekha (Co-Borrowers)
Loan A/c. No. : Mortgage Loan No: MC01240138094
Notice Amount (Rs.): Rs.13,65,660.00 (Rupees Thirteen lakhs Sixty five Thousand Six hundred and sixty Only) as on 22nd May 2025
Date of Notice U/s.13(2): 22nd May 2025
Date of Possession: 24-12-2025
Description of Secured Asset: All that the house bearing D No 2-74 (as per document) 2-101 (as per Tax receipt) Admeasuring 115.5 Sq yards in RS No.222/21 situated at Prodduturu (V), Kanikpadu (M), NTR District, Kanikpadu SRO, Andhra Pradesh-521151. **Bounded by : Entire Building Boundaries : North : 3 Gajags of bullock cart path belongs to Eeda Santhamma width of 77 links, South : Site belongs to Bhimavapur Satyanarayana Reddy alongside of the compound wall width of 78 links, East : Zilla Praga Parishad Road width of 29 links, West : Site belongs to Eeda Santhamma alongside of the compound wall width of 33 links.**

As contemplated U/s.13(8) of the Act, where the amount of dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor is tendered to the secured creditor at any time before the date of publication of notice for the public auction/ tender/ private treaty, the secured asset shall not be sold or transferred and no further steps shall be taken for transfer or sale of that secured asset.

Date : 24-12-2025, Place : Vijayawada | Sd/- (Authorized Officer), YES Bank Limited.

ADITYA BIRLA CAPITAL

ADITYA BIRLA CAPITAL LIMITED
Registered Office : Indian Rayon Compound, Vervel, Gujarat - 362 266.
Corporate Office : 12th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East) Mumbai-400 063, MH.

DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES").

On 03.04.2024 of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Accordingly the undersigned being the Authorized officer of Aditya Birla Capital Limited (ABCL) under the Act and in exercise of powers conferred under Section 13(12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

In connection with the above, Notice is hereby given, once again, to the said Borrower's / Legal Heir(s) / Legal Representative(s) to pay to ABCL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower's. As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to ABCL by the said Borrower's respectively.

Sr. No.	Name and Address of the Borrower(s)	Demand Notice Date & NPA Date	Description of Immovable Property
1.	M/s. BRS Laxmi Keerthana , Through Its Proprietor Boora Praveen, Shutter No, C13, Ground Floor Kandakatta Gateway, Kvc X Road Hanamkonda Warangal- 506001. Also At No 35-4-1,gopalpur Hanamkonda, Vidyanarayapur, Warangal Telangana -506009 Phone – 9395103143, 9014238143 Email - meesevapraveen@gmail.com Also At Shed No 8, Ip Rampur, Sy.No.157, Rampu V Kazipett(m), Hanamkonda District-506003.	30.12.2025 & 04.07.2025	The open Shed No 8, to an extent measuring Plot area 412.33 Sq. Mts. (493.14 Sq.yards), having plinth area 68.60, Situated at Industrial Park, Rampur in Sy.No 157 (Part), situated at Rampur Village, Revenue Mandal Dharmasagar, Hanamkonda District within the limits of Greater Warangal Municipal Corporation and Bounded by: East : 12.00 MT/Wide Road, West: Devadula Canal, North : Shed No. 9, South: Shed No. 7 Within the Jurisdiction of Sub-Registrar Ghanpur (Station) and District Registration office, Warangal.
2.	M/s. BRS Laxmi Keerthana , Through Its Proprietor Boora Praveen, Shutter No, C13, Ground Floor Kandakatta Gateway, Kvc X Road Hanamkonda Warangal- 506001. Also At No 35-4-1,gopalpur Hanamkonda, Vidyanarayapur, Warangal Telangana -506009. Phone – 9395103143. Also At No 35-4-1, Gopalpur Hanamkonda, Vidyanarayapur, Warangal Telangana -506009. Also At Shed No 8, Ip Rampur, Sy.No. 157, Rampu V Kazipett (M), Hanamkonda District-506003. Loan Ac.No. ABWARTS000000542532	30.12.2025 & 04.07.2025	All The Part And Parcel Of The Plot No. 14/Part, Land Admeasuring 293 Sq.yds Or 244.94 Sqmts In Survey No. 1054, Situated At Village And Gram Panchayat Block No.4, Medchal Village And Mandal, Ranga Reddy District., And Bounded By : - East: Neighbour's Land, South : Plot No. 13, West : Road, North : Plot No. 14/part, Along With Existing Building And Construction IfAny
3.	M/s. BRS Laxmi Keerthana , Through Its Proprietor Boora Praveen, Shutter No, C13, Ground Floor Kandakatta Gateway, Kvc X Road Hanamkonda Warangal- 506001. Also At No 35-4-1,gopalpur Hanamkonda, Vidyanarayapur, Warangal Telangana -506009. Phone – 9395103143. Also At No 35-4-1, Gopalpur Hanamkonda, Vidyanarayapur, Warangal Telangana -506009. Also At Shed No 8, Ip Rampur, Sy.No. 157, Rampu V Kazipett (M), Hanamkonda District-506003. Loan Ac.No. ABWARTS000000542532	30.12.2025 & 04.07.2025	All The Part And Parcel Of The Plot No. 14/Part, Land Admeasuring 293 Sq.yds Or 244.94 Sqmts In Survey No. 1054, Situated At Village And Gram Panchayat Block No.4, Medchal Village And Mandal, Ranga Reddy District., And Bounded By : - East: Neighbour's Land, South : Plot No. 13, West : Road, North : Plot No. 14/part, Along With Existing Building And Construction IfAny

With further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower's shall fail to make payment to ABCL as aforesaid, then ABCL shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower's / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower's / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of ABCL. That please note that this is a final notice under Sec. 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002). Needless to say, that ABCL shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at their risk, responsibility & costs.

Place : Warangal, Ranga Reddy, Telangana
Date : 31.12.2025
Sd/-
Authorised Officer
Aditya Birla Capital Limited

PUBLIC NOTICE

This is information to the general public that "Asian Institute of Gastroenterology Hospitals (Expansion-II) project" at Sy. Nos. 136/P, 136/S and 136/P, Gachibowli, Serilingampally Mandal, Rangareddy District, Telangana State being developed by M/s. Asian Institute of Gastroenterology Private Limited., 8(b) Townships/Area Development Projects has been accorded Environmental Clearance by State level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B039TG121626 dated 21-07-2023. Copy of the said Environment Clearance is available with Telangana State Pollution Control Board.

Sd/-
M/s. Asian Institute of Gastroenterology Private Limited

SSPDL Limited

SSPDL Limited
Building the big picture.
Regd. Office: 3rd Floor, Serene Towers, 8-2-823/A, Road No.10,Bangara Hills, Hyderabad - 500 034, Telangana, India.
Telephone No.: 040-6663 7560, E-mail: investors@sspdl.com, website: www.sspdl.com

NOTICE

SPECIAL WINDOW FOR RE-LODGE/MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. SEBI/HO/MRSD/MRSD-P00/P/CIR/2025/97 dated July 02, 2025, all shareholders of SSPDL Limited ("Company") are hereby informed that a Special Window is being opened for a period of six months, from July 07, 2025 to January 06, 2026 to facilitate re-lodgment of transfer requests of physical shares. This special window is only available for re-lodgment of transfer deeds, which were lodged prior to April 01, 2019 and which were rejected/returned/not attended to due to deficiency in documents / process/or otherwise.

Shareholders who wish to avail the opportunity are requested to contact our Registrar and Share Transfer Agent, Kfin Technologies Limited, at enward.ris@kfinetech.com; Contact Number 1800-309-4001, Unit: SSPDL Limited, Selenium, Tower B, Plot no. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.

For SSPDL Limited
Sd/-
A.Shailendra Babu
Company Secretary

SMFG India Home Finance Co. Ltd.

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. a Housing Finance Company [duly registered with National Housing Bank (Fully owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

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Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	LAN :- 618939511726223 1. Saladi Varalakshmi W/o. Saladi Pothu Raju 2. Saladi Pothu Raju S/o. Saladi Venkara Raju	All The Piece And Parcel Of The Property An Total Extent Of 222.0 Sq Yards Or Property There In Bearing Medhinarao Palem, Denduluru Mandalam, Eluru Dist., 534432, Portion R.s No 227/11 (A.C.0.18 Cents) R.s No 227/3 (Ac. 0.21 Cents) Ac.0.39 Cents Situated At Door No -1-50, Medhina Rao Palem, Denduluru Mandalam, Eluru Dist., 534432 With In The Limits Of Bhimadole Sro, Within The Jurisdiction Of Bhimadole Registrar Office, Eluru, Eluru Dist., and With In The Following Boundaries: East : Joining Path Way, South : Road, West : Property Of Nekkalapodu Bhushaiah, North : Property Of Kallepalli Rambabu In Between The Above Four Boundaries An Extent Of 222.0 Sq Yards In Which An Undivided Share Of 222.0 Sq Yards Of Site.	13.10.2025 Rs. 12,38,091/- (Rupees Twelve Lakh Thirty Eight Thousand Ninety One Only) as on 07.10.2025	25.12.2025
2.	LAN :- 605839211714203 1. Kupplli Suman, S/o. Kupplli Hari Shankar Rao 2. Kupplli Jayshna Gayatri Kumari, W/o. Kupplli Suman	All The Piece And Parcel Of The Property That Site Measuring An Extent Of 138 Sq Yards Or 115.385 Sq. Yards Or 115.385 Sq Mts Together With 1100 Sft Ground Floor R.c.c Slabbed House In Patna No 124 Covered By Survey No 32/3 Of Valimeraka Village And Panchayat, Mandal, Penderthi Joint S.r.o Limits Visakhapatnam Dist., And Bounded By : East :132 Sq Yards Site With House Of Anisetty Syamsundar, South : 24 Feet Road, West : Site Of Mudunuru Raja Sudhakar, North : Site Of Mudunuru Raja Sudhakar Measurements : East Wing :36'0 Feet Or 10.97 Mts, South Wing : 34.6 Feet Or 10.51 Mts, West Wing : 36'0 Feet Or 10.97 Mts North Wing : 34.6 Feet Or 10.51 Mts.	13.10.2025 Rs. 36,02,959 /- (Rupees Thirty Six Lakh Two Thousand Five Hundred And Fifty Nine Only) as on 07.10.2025	25.12.2025
3.	LAN :- 605839211806792 1. Chidipreddi Nagaraju S/o.Chidipreddi Venkara Ramana 2. Sri Durga Cashew Processing and Packing Unit Rep., By Its Pro., Chidipreddi Nagaraju S/o. Chidipreddi Venkara Ramana 3. Chidipreddi Saravathi, W/o. Chidipreddi Nagaraju	All The Piece And Parcel Of The Property Estate Godavari Dist., Gopalapuram Mandalam, Ananthapalli Sub Registry Vaddalukunta Svaru, Vedulaakunta Panchayath, Vedulaakunta Village, R.s. No. 180/1 R.c Site Consisting Of Ac. 0.09 Cents = 436 Sq Yards Along With Inti Cc Daba Bearing Old D No 1-8, Present D.no 8-7 Bounded By : East : Road, West : House Site Belongs To Vallabhaneni Venkata Rao, South : House, Site Belongs To Yantraparagada Ramaru And Others, North : House, Site Belongs To Donella Durga Rao, Within The Above Boundaries Site Consisting Of Ac. 0.09 Cents = 436 Sq Yards Along With Rcc Daba Bearing Old D no 1-8, Present D.no 8-7 With Doors, Door Ways, Windows, Cup Boards, Electrical Service Connection, Lartine, Bathroom, Etc., And Along With All Usual And Easement Rights.	13.10.2025 Rs. 30,69,559/- (Rupees Thirty Lakh Sixty Nine Thousand Five Hundred And Fifty Nine Only) as on 06.10.2025	25.12.2025
4.	LAN :- 613439511892631 1. Ade Venkateswarlu S/o. Raghavulu 2. Chinnari Cycle And Scooter Parking Rep., By Its Proprietor Ade Venkateswarlu, 3. Ade Sarada W/o. Ade Venkateswarlu	All The Piece And Parcel Of The Property Situated In Guntur Dist Tenali Sub Dist., Tenali Municipal Town Survey 1st Ward 1st Block T.s No 35/7 An Extent Of 53-3 Sq Yards In Built 10 Years Old Door No 10-93-4 (Assessment No 102805871) Constricted In 400 Sq Fts R.c.c Residential House And Site Being Bounded By East : 40-0 Feet Wide Road 11-0 Ft, South : Site Of K.s Durgamba 40 Ft, West : Site Of Talluri Subba Rao 11 Ft, North : Some Joint Wall Of This Property and Ade Srinivasa Rao and Vacant Site Some 40 Ft Within These Boundaries An Extent Of 53-3-0 Sq Yards Or 44-31 Sq Fts In Built 10 Years Old Door No 10-93-4 (Assessment No 102805871) Constricted In 400 Sq Fts R.c.c including Water Tap, Electrical Service No 1211202042820 All Electrical And House	13.10.2025 Rs. 23,74,024.67/- (Rupees Twenty Three Lakh Seventy Four Thousand Forty Two And Paise Sixty Seven Only) as on 06.10.2025	25.12.2025

